

Serial No. of Order	Date of Order	Order with Signature
18	27.9.94	Adjourned to 9.11.94. VICE-CHAIRMAN MEMBER (ADMINISTRATIVE)
19	9.11.94	Adjourned to 3rd week of November, 94. VICE-CHAIRMAN MEMBER (ADMINISTRATIVE)
20	16.11.94	Adjourned to 7.12.1994. VICE-CHAIRMAN MEMBER (ADMINISTRATIVE)
21	7.12.94	Adjourned to 1st week of January, 1995. VICE-CHAIRMAN MEMBER (ADMINISTRATIVE)
22	25.4.95	Adjourned to 2nd week of May, 1995. VICE-CHAIRMAN MEMBER (ADMINISTRATIVE)
23	9.5.95	Adjourned to next week at request. VICE-CHAIRMAN MEMBER (ADMINISTRATIVE)
24	x9x8x85	Adjourned Call on after Summer Vacation. VICE-CHAIRMAN MEMBER (ADMINISTRATIVE)
25	31.10.95	Heard learned counsel for both sides on merits. Order is pronounced and dictated in the Open Court as per the observations and directions made in the order dated 31.10.1995. The application is dismissed. No costs. VICE-CHAIRMAN MEMBER (ADMINISTRATIVE)